MINISTRY OF HOME AFFAIRS

New Delhi, the 14th May 1950

G.S.R. 550. - In exercise of the powers conferred by section 2
of the Union territories (Laws) Act, 1950 (30 of 1950), the
Central Government hereby extends to the Union territory of
Delhi the Indian Stamp (Punjab Amendment) Act, 1950 (Punjab
Act 36 of 1950), subject to the following modifications,
namely:-

(a) In the said Act, except in the long title and the
enacting formula, for the words "State of Punjab",
wherever they occur the words "Union territory of
Delhi" shall be substituted.
(b) sub-section (3) of Section I shall be omitted.

ANNEXURE

The Indian Stamp (Punjab Amendment) Act, 1950 (Punjab
Act 36 of 1950) as extended to the Union territory of Delhi.

An Act to amend the Indian Stamp Act, 1899, in its
application to the State of Punjab.

Be it enacted by the Legislature of the State of Punjab
in the Tenth Year of the Republic of India as follows:

1. Short title, extent and commencement. - (1) This
act may be called the Indian Stamp (Punjab Amendment) Act, 1950.

(2) It extends to the whole of the Union territory
of Delhi.

2. Amendment of Schedule I-A annexed to the Indian
Stamp Act, 1899. - In the Indian Stamp Act, 1899, in its
application to the Union territory of Delhi, Schedule I-A,-

(1) in entry 14, for the words "Fifty Paise.
G.S.R. - If a bill of lading is drawn in parts the
proper stamp therefor must be borne by each one
of the sets." occurring in the column headed
"Proper stamp duty", the words "As in Schedule I"
shall be substituted;

(2) in entry 27, against items (a) and (b), for the
words, "The same duty as a bond (Note) for the same amount" and "The same duty as a mortgage deed with possession (No. 40(a) for amount equal to the face amount of the debt are"
occuring in the column headed "Proper Stamp Duty", the words "As in Schedule I" shall be substituted.

(3) in entry 62, against item (a), for the words "one half of the duty payable on a mortgage deed with possession No.40 (a) for amount equal to the value of the shares" occurring in the column headed "Proper stamp duty", the words "As in Schedule I" shall be substituted.

(P. No. 3/21/59-Jud. -UJL-33.)